

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32855/2009

(From the judgment and order dated 24/11/2009 in A.No.CICWB/A/2009/000529 of the CENTRAL INFORMATION COMMISSION)

CEN.PUB.INFORMATION OFFICER,SCI & ANR. Petitioner(s)

VERSUS

SUBHASH CHANDRA AGARWAL Respondent(s)

(With prayer for interim relief)

WITH
SLP(C) NO. 32856 of 2009 - With prayer for interim relief and office report

Date: 18/01/2010 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B. SUDERSHAN REDDY
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s) Mr. Mihir Chatterjee, Adv.
Mr. T.A. Khan, Adv.
Mr. D.D. Kamat, Adv.
Mr. B. Krishna Prasad,Adv.

For Respondent(s) Mr. Prashant Bhushan,Adv.
Mr. Rohit Kumar Singh, Adv.
Mr. Mayank Misra, Adv.
Mr. Pranav Sachdeva, Adv.

UPON hearing counsel the Court made the following
O R D E R

Two weeks' time is granted to enable the petitioners to file rejoinder affidavt. List the matters thereafter.

(S. Thapar)
P.S. to Registrar

(Vijay Dhawan)
Court Master